



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO.60/520/2020

DATED THIS THE 19th DAY OF APRIL, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

Dr. Anil Balhera, age about 44 years, son of Sh. Karan Singh, resident of House No.686/A, 29, Tilak Nagar, Rohtak, District Rohtak.

....Applicant

(By Advocate SH. SUSHIL JAIN – through video conference)

Vs.

1. State of Haryana through its Chief Secretary to Government of Haryana, Haryana Civil Secretariat, Chandigarh.
2. Union Public Service Commission, Dhoulpur House, Shahjahan Road, New Delhi through its Secretary.
3. Haryana Public Service Commission, Bays No.1-10, Block-B, Sector-4, Panchkula through its Secretary.
4. Bhagat Phool Singh Women University, Khanpur Kalan, District Sonipat through its Registrar.
5. Union of India, Ministry of Personnel, Public Grievances & Pensions, Dept. Of Personnel & Training, North Block, New Delhi through its Secretary.

.....Respondents



(By Advocates Sh. D.S. Nalwa
Sh. Aditya Gautam – through video conference)

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Sh. D.S. Nalwa, learned Additional Advocate General, Haryana submitted that an identical issue arose in Original Application No.60/829/2020 which has been dismissed by this Tribunal on 23.12.2020. Sh. Nalwa further submitted that the order passed by this Tribunal has further been affirmed by the Hon'ble High Court of Punjab & Haryana by way of an order dated 25.02.2021 passed in Civil Writ Petition No.4409 of 2021.

2. The fact as stated by Sh. Nalwa has not been disputed by Sh. Sushil Jain, learned counsel for the applicant.
3. Accordingly, the Original Application is hereby dismissed.

**(AJANTA DAYALAN)
MEMBER (A)**

(SURESH KUMAR MONGA)
MEMBER (J)

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